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IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 412 OF 2008

[Arising out of SLP(Crl.)No. 5598 of 2007]

BILAL NOORMIYA SHEIKH

.Appellant (s)

VERSUS

STATE OF GUJARAT

.Respondent(s)

ORDER

Leave granted.

We have heard learned counsel for the parties.

On the facts and in the circumstances of the case, and keeping in view the fact that other 17 accused had already been enlarged on bail and the appellant was apprehended on 1st March, 2006 and two years are over, in our opinion, ends of justice would be met if the appellant is also ordered to be released on bail on such terms and conditions as the trial court has fixed. We order accordingly.

The appeal is accordingly disposed of.

.....J.
(C.K. THAKKER)

.....J.
(ALTAMAS KABIR)

NEW DELHI;
February 29, 2008.
ITEM NO.42

COURT NO.9

SECTION IIA

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).5598/2007

(From the judgement and order dated 27/07/2007 in CRLMA No. 7554/2007 of The HIGH COURT OF GUJARAT AT AHMEDABAD)

BILAL NOORMIYA SHEIKH

Petitioner(s)

VERSUS

STATE OF GUJARAT

Respondent(s)

(With appln(s) for bail and office report)

Date: 29/02/2008 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE C.K. THAKKER
HON'BLE MR. JUSTICE ALTAMAS KABIR

For Petitioner(s)
Ms. Kamini Jaiswal,Adv.

For Respondent(s) Mr. Yashank Adhyaru, Sr. Adv.

Ms. Hemantika Wahi, Adv.

Ms. Pinky Behra, Adv.

Mr. Jesal Wahi, Adv.

UPON hearing counsel the Court made the following

ORDER

Leave granted.

The appeal is disposed of in terms of the signed order.

(Sheetal Dhingra)

Court Master

(Sneh Bala Mehra)

Court Master

[Signed order is placed on the file]